

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH**

**CONTEMPT PETITION NO. 170/00046/2020  
IN  
ORIGINAL APPLICATION NO.170/00990/2019**

**DATED THIS THE 05<sup>TH</sup> DAY OF FEBRUARY, 2021**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**

Smt M.S. Sudha,  
Aged 65 years,  
D/o M.K. Subramanyam  
Principal (Retired)  
No.47, Madathinal  
1<sup>st</sup> Cross, 3<sup>rd</sup> Block, Dasappa Layout,  
Ramamurthynagar,  
Bangalore-560 016. ....Petitioner

(None present for the Petitioner)

Vs.

Sri S.K. Mall, IAS,  
Commissioner,  
Kendriya Vidyalaya Sangathan,  
No-18, Institutional Area,  
Shaheedjeet Singh Marg,  
New Delhi-110016. ....Respondent.

(By Shri Vishnu Bhat for Respondent)

**ORDER (ORAL)****PER: SURESH KUMAR MONGA, MEMBER (J)**

Shri Vishnu Bhat, learned counsel for the respondents at the very outset stated that the order dated 12.02.2020 passed by this Tribunal in OA.No.990/2019 has been set aside by the Hon'ble High Court of Karnataka vide order dated 01.02.2021 passed in W.P. No.13121/2020 and the matter has been remitted back to this Tribunal.

2. In view of the above statement made by Shri Vishnu Bhat, nothing survives in the present Contempt Petition and the same is disposed of having been rendered infructuous.

3. Rule of the court is discharged.

. (RAKESH KUMAR GUPTA)

**MEMBER (A)**

**(SURESH KUMAR MONGA)**

**MEMBER (J)**

vmr